

## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER - JUDICIAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/44/ (IB)/2017

NAME OF THE PETITIONER(S)

: SPX FLO TECHNOLOGY INDIA PVT LTD

NAME OF THE RESPONDENT(S)

: ORCHID CHEMICALS PHARMACEUTICALS LTD

**UNDER SECTION** 

: 433(e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

For Nanchil J Ray Runar Coursel for Reparts. At Rahul Jani Connel for Petitions of

## **ORDER**

Counsel representing both the parties are present. Counsel for respondent submitted that there is a proposal for settlement for clearing the amount claimed in instalments. It is also submitted that they are intending to pay Rs.4 lakhs on 31.07.2017 and the balance in instalments specified in the proposal. Counsel for petitioner submitted that clause 8 of the proposal is not acceptable. Counsel for respondent prayed time for making further submissions in relation to the objections of the petitioner. Both the counsel prayed to grant time for making submissions. Time extended at their request. Put up on 27.07.2017 at 10.30 A.M.

> (K. Anantha Padmanabha Swamy) Member (Judicial)